

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

D.A. 1689/95

Date of decision 12.9.95

Hon'ble Shri N.V.Krishnan, Acting Chairman
Hon'ble Smt.Lakshmi Swaminathan, Member (J)

Shri Devi Dayal Sharma,
s/o late Pt. Anand Sawrups,
r/o C-449, Main 100 Ft Road,
Chhajju Pur, Shahdara, Delhi-32

... Applicant
(By Advocate Shri U.P. Kalshian)

Vs.

1. The Chief Secretary, NCT,
Govt. of Delhi, Old Sectt., DELHI
2. Director of Delhi, Old Sectt.,
Delhi.
3. The Deputy Director of Education,
Directorate of Education, Distt., East, Delhi
Rani Garden, Delhi-31

... Respondents

ORDER (ORAL)

(Hon'ble Shri N.V.Krishnan, Acting Chairman)

We have heard him. The applicant is aggrieved by the Memo. of charges dated 8.5.95 (Annexure A-1) issued to him by which disciplinary proceeding in respect of false LTC claim for journey undertaking in 1992 has now been initiated. Para 4.8 of the OA states that enquiry was initiated by the Anti-Corruption Branch of the Delhi Administration and FIR was also filed and ^{final} ultimately report therein dated 4.10.1993, (Annexure A-4)

2. In the circumstances, we are not persuaded to hold either that the proceedings have been initiated belatedly or that there was no justification for the delay.
3. In the circumstances, we do not find that any case has been made out for our intervention at this stage.

D.A. is, therefore, dismissed.
Lakshmi Swaminathan
(Smt. Lakshmi Swaminathan)
Member (J)

(Lk)
12/9/95
(N.V.Krishnan)
Acting Chairman

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